

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 14/82-ALC4/2010 MEETING DATE : 06.07.2010

The Meeting No.14/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 06.07.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
2. Shri M. Mitra, Dy.DCGI, o/o DCGI
3. Shri A.K. Sinha, Asstt. Director, Pharmexcil
4. Shri Krishan Kumar, Dy. DGFT
5. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No. 10/82 dated 08.06.2010 and 13/11 dated 29.06.2010 were ratified by the Committee.

Case No.B-139	M/S Halcyon Labs Pvt.Ltd.
Norms Committee Meeting No.14/11	F.No.01/82/050/00725/AM03
Meeting Date:06.07.2010	RA F.No.03/24/040/01314/AM03
Adv.Lic.No.0310171208 dated 09.12.2002	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to amend the UOM of export product to read as "KG" without any other change in the decision taken in 46/03 meeting held on 05.03.2003.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-140	M/S Esteem Industries Pvt. Ltd.
Norms Committee Meeting No.14/11	F.No.01/82/050/01735/AM08
Meeting Date:06.07.2010	RA F.No.17/24/040/00117/AM08
Adv.Lic.No.1710001862 dated 12.12.2007	
Committee decided to defer case for 03.08.2010 for comments of Department of C&PC.	

1	Case No.:25/15/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
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HQ File :01/82/050/00254/AM10/	RLA File :09/24/040/00087/AM10/	Lic.No/Date:0910038375 29.06.2009	Defer Date:31.08.2010
Decision :Committee decided to defer case for 31.08.2010 for reply form firm.			

2	Case No.:16/20/82-ALC4/2009	Party Name: PANACEA BIOTEC LTD.,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00427/AM10/	RLA File :05/24/040/00262/AM10/	Lic.No/Date:0510247323 06.08.2009	Defer Date:31.08.2010
	Decision :Committee decided to defer case for 31.08.2010 for comments of Department of Bio-technology.			

3

Case No.:18/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved	
HQ File :01/82/050/00934/AM10/	RLA File :03/94/040/00406/AM10/	Lic.No/Date:0310532726 07.08.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/15/2010-PI (Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Prednisilone Tablets 5 mg	1 No.	1.	Prednisolone	5.10 mg
		2.	Gelatin	1.90 mg
		3.	Lactose Hydrate	72.60 mg
RA concerned may take further necessary action as per above decision of NC.				

4	Case No.:9/34/82-ALC4/2009	Party Name: SURYA PHARMACEUTICAL LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00654/AM10/	RLA File :22/24/040/00021/AM10/	Lic.No/Date:2210009180 20.08.2009	Defer Date:31.08.2010
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/300/2009-PI (Norms) dated 11.05.2010, decided to call for the following information from the firm. - Complete & balanced chemical reactions for each step of manufacturing process indicate molecular weight of each reactant and output material, % yield on molar basis etc. - Material balance for entire process. - Requirement and recovery of solvent at each step. Accordingly, case was deferred for 31.08.2010.			

5	Case No.:25/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved															
	HQ File :01/82/050/00941/AM10/	RLA File :03/94/040/00434/AM10/	Lic.No/Date:0310534556 20.08.2009																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/15/2010-PI (Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Prednisilone Tablets 5 mg</td><td rowspan="3">1 No.</td><td>1.</td><td>Prednisolone</td><td>5.10 mg</td></tr> <tr> <td>2.</td><td>Gelatin</td><td>1.90 mg</td></tr> <tr> <td>3.</td><td>Lactose Hydrate</td><td>72.60 mg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Prednisilone Tablets 5 mg	1 No.	1.	Prednisolone	5.10 mg	2.	Gelatin	1.90 mg	3.	Lactose Hydrate
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Prednisilone Tablets 5 mg	1 No.	1.	Prednisolone	5.10 mg															
		2.	Gelatin	1.90 mg															
		3.	Lactose Hydrate	72.60 mg															

6	Case No.:19/24/82-ALC4/2009	Party Name: PANACEA BIOTEC LTD.,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00516/AM10/	RLA File :05/24/040/00299/AM10/	Lic.No/Date:0510248628 28.08.2009	Defer Date:31.08.2010
	Decision :Committee decided to defer case for 31.08.2010 for comments of Department of Bio-technology.			

7	Case No.:27/24/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case deferred
	HQ File :01/82/050/00524/AM10/	RLA File :09/24/040/00196/AM10/	Lic.No/Date:0910039221 01.09.2009	Defer Date:31.08.2010
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/392/2009-PI (Norms) dated 11.06.2010, decided to call for the following information from the firm. 1. End use of the export product. In case this is drug intermediate, name of the bulk drug may be indicated. 2. Stepwise complete chemical reactions indicating molecular weight, molar requirement and % yield on molar basis. 3. Requirement and recovery of solvent at each step. 4. Material balance for the entire process. Accordingly, case was deferred for 31.08.2010.			

8	Case No.:28/24/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
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HQ File :01/82/050/00525/AM10/	RLA File :09/24/040/00199/AM10/	Lic.No/Date:0910039222 01.09.2009	Defer Date:31.08.2010
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/392/2009-PI (Norms) dated 11.06.2010, decided to call for the following information from the firm. 1. End use of the export product. In case this is drug intermediate, name of the bulk drug may be indicated. 2. Stepwise complete chemical reactions indicating molecular weight, molar requirement and % yield on molar basis. 3. Requirement and recovery of solvent at each step. 4. Material balance for the entire process. Accordingly, case was deferred for 31.08.2010.			

9	Case No.:14/14/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved															
	HQ File :01/82/050/00376/AM11/	RLA File :22/24/040/00029/AM10/	Lic.No/Date:2210009284 24.09.2009																
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 14/08 meeting held on 07.08.2007 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Clarithromycin Granules 33% (Suspension Grade)</td><td rowspan="3">1kg.</td><td>1.</td><td>Raw Material of Clarithromycin as per SION A-2263 on pro-rata basis</td><td></td></tr> <tr> <td>2.</td><td>Carbopol</td><td>0.25 kg</td></tr> <tr> <td>3.</td><td>HPMC Phthalate</td><td>0.44 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Clarithromycin Granules 33% (Suspension Grade)	1kg.	1.	Raw Material of Clarithromycin as per SION A-2263 on pro-rata basis		2.	Carbopol	0.25 kg	3.	HPMC Phthalate
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed															
Clarithromycin Granules 33% (Suspension Grade)	1kg.	1.	Raw Material of Clarithromycin as per SION A-2263 on pro-rata basis																
		2.	Carbopol	0.25 kg															
		3.	HPMC Phthalate	0.44 kg															

10	Case No.:15/14/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved									
	HQ File :01/82/050/00377/AM11/	RLA File :22/24/040/00028/AM10/	Lic.No/Date:2210009285 24.09.2009										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/246/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Clarithromycin Granules 27.5%</td><td>1kg.</td><td>1.</td><td>Clarithromycin</td><td>0.2777 KG</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Clarithromycin Granules 27.5%	1kg.	1.	Clarithromycin
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Clarithromycin Granules 27.5%	1kg.	1.	Clarithromycin	0.2777 KG									

(Suspension Grade)		2.	Carbopol	0.20 kg
		3.	HPMC Phthalate	0.54 kg
RA concerned may take further necessary action as per above decision of NC.				

11

Case No.:30/29/82-ALC4/2009	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved	
HQ File :01/82/050/00600/AM10/	RLA File :05/24/040/00332/AM10/	Lic.No/Date:0510250305 06.10.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/336/2009-PI-(Norms) dated 13.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ciprofloxacin 0.3% and Dexamethasone 0.1% Eye ear drops 5 ml pack	1 pack	1.	Dexamethasone	5.1 mg/5 ml pack
RA concerned may take further necessary action as per above decision of NC.				

12	Case No.:75/14/82-ALC4/2010	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00437/AM11/	RLA File :34/24/040/00105/AM10/	Lic.No/Date:3410025321 09.10.2009	Defer Date:31.08.2010
	Decision :Committee decided to defer case for 31.08.2010 for comments of Department of C&PC.			

13	Case No.:14/33/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00642/AM10/	RLA File :09/24/040/00262/AM10/	Lic.No/Date:0910039756 29.10.2009	Defer Date:31.08.2010
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/392/2009-PI (Norms) dated 11.06.2010, decided to call for the following information from the firm. 1. End use of the export product. In case this is drug intermediate, name of the bulk drug may be indicated. 2. Stepwise complete chemical reactions indicating molecular weight, molar requirement and % yield on molar basis. 3. Requirement and recovery of solvent at each step. 4. Material balance for the entire process.			

Accordingly, case was deferred for 31.08.2010.

14	Case No.:15/33/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00643/AM10/	RLA File :09/24/040/00240/AM10/	Lic.No/Date:0910039761 29.10.2009	Defer Date:31.08.2010
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/392/2009-PI (Norms) dated 11.06.2010, decided to call for the following information from the firm. 1. End use of the export product. In case this is drug intermediate, name of the bulk drug may be indicated. 2. Stepwise complete chemical reactions indicating molecular weight, molar requirement and % yield on molar basis. 3. Requirement and recovery of solvent at each step. 4. Material balance for the entire process. Accordingly, case was deferred for 31.08.2010.			

15	Case No.:21/2/82-ALC4/2010	Party Name:THERMAX LTD.,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/01255/AM10/	RLA File :31/24/040/00138/AM10/	Lic.No/Date:3110040580 10.11.2009	Defer Date:31.08.2010
	Decision :Committee decided to defer case for 31.08.2010 for comments of Department of C&PC, PC Division.			

16	Case No.:32/35/82-ALC4/2009	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved																					
	HQ File :01/82/050/00722/AM10/	RLA File :09/24/040/00299/AM10/	Lic.No/Date:0910039896 12.11.2009																						
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/251/2008-PI-III dated 23.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">5-(Difluoromethoxy)-2-((3,4-Dimethoxypyridin-2- YL)Methylthio)-1H-Benzimidazole [Pantoprazole-Sulphide]</td><td rowspan="5">1 Kg.</td><td>1.</td><td>3-Hydroxy-2-Methyl-4H-Pyran-4-One[Maltol]</td><td>1.32 kg</td></tr> <tr> <td>2.</td><td>Toluene</td><td>4.60 kg</td></tr> <tr> <td>3.</td><td>Methanol</td><td>2.458 kg</td></tr> <tr> <td>4.</td><td>Methylene dichloride</td><td>2.457 kg</td></tr> <tr> <td>5.</td><td>Acetone</td><td>0.35 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	5-(Difluoromethoxy)-2-((3,4-Dimethoxypyridin-2- YL)Methylthio)-1H-Benzimidazole [Pantoprazole-Sulphide]	1 Kg.	1.	3-Hydroxy-2-Methyl-4H-Pyran-4-One[Maltol]	1.32 kg	2.	Toluene	4.60 kg	3.	Methanol	2.458 kg	4.	Methylene dichloride	2.457 kg	5.	Acetone
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																					
5-(Difluoromethoxy)-2-((3,4-Dimethoxypyridin-2- YL)Methylthio)-1H-Benzimidazole [Pantoprazole-Sulphide]	1 Kg.	1.	3-Hydroxy-2-Methyl-4H-Pyran-4-One[Maltol]	1.32 kg																					
		2.	Toluene	4.60 kg																					
		3.	Methanol	2.458 kg																					
		4.	Methylene dichloride	2.457 kg																					
		5.	Acetone	0.35 kg																					

		6.	5-Difluoromethoxy-2-mercapto Benzimidazole	1H-	0.70 kg
RA concerned may take further necessary action as per above decision of NC.					

17	Case No.:25/2/82-ALC4/2010	Party Name:THERMAX LTD.,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/01259/AM10/	RLA File :31/24/040/00141/AM10/	Lic.No/Date:3110040624 12.11.2009	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of C&PC.			

18	Case No.:20/2/82-ALC4/2010	Party Name:THERMAX LTD.,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/01254/AM10/	RLA File :31/24/040/00139/AM10/	Lic.No/Date:3110040645 13.11.2009	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of C&PC.			

19

Case No.:12/36/82-ALC4/2009	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved	
HQ File :01/82/050/00737/AM10/	RLA File :04/24/040/00193/AM10/	Lic.No/Date:0410109462 17.11.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/391/2009-PI (Norms) dated 04.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Phenylepherine Hcl	1 kg	1.	Phenylepherine Base	0.912 kg
		2.	Methanol	0.50 kg
		3.	Iso Propyl alcohol	0.50 kg
RA concerned may take further necessary action as per above decision of NC.				

20	Case No.:68/14/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved
	HQ File :01/82/050/00430/AM11/	RLA File :09/24/040/00344/AM10/	Lic.No/Date:0910039963 18.11.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.			

No.35011/289/2009-PI-III dated 29.12.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Oseltamivir Phosphate	1 Kg.	1.	Shikimic Acid	4.025 kg
		2.	2,2-Dimethoxy Propane	0.043 kg
		3.	3-Pentanone	14.239 kg
		4.	Trifluoromethane Sulfonic Acid	0.204 kg
		5.	Triethyl Silane	3.00 kg
		6.	Methanol	2.410 kg
		7.	Methylene Chloride	13.52 kg
		8.	Tetrahydrofuran	2.77 kg
		9.	Dimethyl formamide	1.57 kg

RA concerned may take further necessary action as per above decision of NC.

21	Case No.:5/37/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00748/AM10/	RLA File :09/24/040/00325/AM10/	Lic.No/Date:0910039975 19.11.2009	Defer Date:31.08.2010
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/392/2009-PI (Norms) dated 11.06.2010, decided to call for the following information from the firm. 1. End use of the export product. In case this is drug intermediate, name of the bulk drug may be indicated. 2. Stepwise complete chemical reactions indicating molecular weight, molar requirement and % yield on molar basis. 3. Requirement and recovery of solvent at each step. 4. Material balance for the entire process. Accordingly, case was deferred for 31.08.2010.			

22	Case No.:6/37/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00749/AM10/	RLA File :09/24/040/00326/AM10/	Lic.No/Date:0910039976 19.11.2009	Defer Date:31.08.2010
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/392/2009-PI (Norms) dated 11.06.2010, decided to call for the following information from the firm. 1. End use of the export product. In case this is drug intermediate, name of the bulk drug may be indicated. 2. Stepwise complete chemical reactions indicating molecular weight, molar requirement and % yield on molar basis.			

3. Requirement and recovery of solvent at each step.
4. Material balance for the entire process.

Accordingly, case was deferred for 31.08.2010.

23

Case No.:9/37/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved	
HQ File :01/82/050/00752/AM10/	RLA File :03/94/040/00704/AM10/	Lic.No/Date:0310546649 19.11.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/395/2009-PI (Norms) dated 04.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Irinotecan Hcl	1 kg	1.	7-Ethyl-10-Hydroxycamptothecin	1.035 kg
		2.	1,4-Bipiperidiny1-1-Carbonyl Chloride	0.608 kg
RA concerned may take further necessary action as per above decision of NC.				

24	Case No.:16/37/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00759/AM10/	RLA File :09/24/040/00294/AM10/	Lic.No/Date:0910040009 24.11.2009	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

25	Case No.:17/37/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved																		
	HQ File :01/82/050/00760/AM10/	RLA File :09/24/040/00244/AM10/	Lic.No/Date:0910040010 24.11.2009																			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/397/2009-PI-III dated 04.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																					
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">Losartan Potassium</td><td rowspan="4">1 Kg.</td><td>1.</td><td>Valeronitrile</td><td>0.738 kg</td></tr> <tr> <td>2.</td><td>Di methyl formamide</td><td>1.10 kg</td></tr> <tr> <td>3.</td><td>Methanol</td><td>2.51 kg</td></tr> <tr> <td>4.</td><td>Toluene</td><td>2.04 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Losartan Potassium	1 Kg.	1.	Valeronitrile	0.738 kg	2.	Di methyl formamide	1.10 kg	3.	Methanol	2.51 kg	4.	Toluene
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																		
Losartan Potassium	1 Kg.	1.	Valeronitrile	0.738 kg																		
		2.	Di methyl formamide	1.10 kg																		
		3.	Methanol	2.51 kg																		
		4.	Toluene	2.04 kg																		

5.	Glycine	0.50 kg
6.	Phasphorus Oxychloride	1.86 kg
7.	Tetra Hydro Furan	0.94 kg
8.	Para Chloro Toluene	0.97 kg
9.	Ortho Chloro Benzo nitrile	0.85 kg
10.	1,3-Dibromo-5,5-dimethyl Hydatoin	0.205 kg
11.	Chloroform	0.94 kg
12.	Sodium Boro Hydride	0.048 kg
13.	Tri Ethyl amine Hydrochloride	0.30 kg

RA concerned may take further necessary action as per above decision of NC.

26	Case No.:5/38/82-ALC4/2009	Party Name:LIFE LINE INDUSTRIES LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00778/AM10/	RLA File :03/95/040/00553/AM10/	Lic.No/Date:0310548279 30.11.2009	Defer Date:17.08.2010
	Decision :Committee decided to defer case for 17.08.2010 for Central Excise Data to be received from firm.			

27	Case No.:6/38/82-ALC4/2009	Party Name:LIFE LINE INDUSTRIES LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00779/AM10/	RLA File :03/95/040/00541/AM10/	Lic.No/Date:0310548289 30.11.2009	Defer Date:17.08.2010
	Decision :Committee decided to defer case for 17.08.2010 for Central Excise data to be received from firm.			

28

Case No.:31/2/82-ALC4/2010	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved	
HQ File :01/82/050/01265/AM10/	RLA File :31/24/040/00187/AM10/	Lic.No/Date:3110041059 14.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2009/Ch.II dated 17.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Trigonox-EHP W50 bis(2-ethylhexyl)peroxydicarbonate (50%)	1 Kg.	1.	2-Ethyl hexyl Chloroformate (2-EHCF)	0.583 kg
		2.	Polyvinyl Alcohol	0.030 kg
		3.	Anti-foaming agent (Dequest)	0.0005 kg
RA concerned may take further necessary action as per above decision of NC.				

29	Case No.:18/2/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved									
	HQ File :01/82/050/01252/AM10/	RLA File :03/94/040/00618/AM10/	Lic.No/Date:0310551045 16.12.2009										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007/Ch.II dated 17.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Calcium Disodium EDTA (Calcium content 10+0.5%)</td><td>1 Kg.</td><td>1.</td><td>Ethylene Diamine Tetra Acetic Acid (EDTA)</td><td>0.720 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Calcium Disodium EDTA (Calcium content 10+0.5%)	1 Kg.	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Calcium Disodium EDTA (Calcium content 10+0.5%)	1 Kg.	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.720 kg									
RA concerned may take further necessary action as per above decision of NC.													

30	Case No.:41/2/82-ALC4/2010	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/01275/AM10/	RLA File :13/24/040/00023/AM10/	Lic.No/Date:1310030771 16.12.2009	Defer Date:31.08.2010
	Decision :Committee decided to defer case for 31.08.2010 for comments of Department of C&PC.			

31	Case No.:16/14/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved																														
	HQ File :01/82/050/00378/AM11/	RLA File :09/24/040/00379/AM10/	Lic.No/Date:0910040304 16.12.2009																															
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide O.M. No.35011/375/2009-PI (Norms) dated 30.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																																	
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="8">Efavirenz</td><td rowspan="8">1 Kg.</td><td>1.</td><td>4-Chloro-2-trifluoro Acetylaniline Hydrochloride hydrate</td><td>1.49 kg</td></tr> <tr> <td>2.</td><td>Cyclopropyl Acetylene</td><td>0.524 kg</td></tr> <tr> <td>3.</td><td>(1R,2S)-N-Pyrrolidinyl Norephedrine</td><td>0.189 kg</td></tr> <tr> <td>4.</td><td>Diethyl Zinc (20% in toluene)</td><td>4.41 kg</td></tr> <tr> <td>5.</td><td>2,2,2-Trifluoro Ethanol</td><td>0.642 kg</td></tr> <tr> <td>6.</td><td>n-Butyl Chloride</td><td>Not allowed</td></tr> <tr> <td>7.</td><td>Citric Acid Monohydrate</td><td>0.81 kg</td></tr> <tr> <td>8.</td><td>Tetrahydrofuran</td><td>5.50 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Efavirenz	1 Kg.	1.	4-Chloro-2-trifluoro Acetylaniline Hydrochloride hydrate	1.49 kg	2.	Cyclopropyl Acetylene	0.524 kg	3.	(1R,2S)-N-Pyrrolidinyl Norephedrine	0.189 kg	4.	Diethyl Zinc (20% in toluene)	4.41 kg	5.	2,2,2-Trifluoro Ethanol	0.642 kg	6.	n-Butyl Chloride	Not allowed	7.	Citric Acid Monohydrate	0.81 kg	8.	Tetrahydrofuran
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																														
Efavirenz	1 Kg.	1.	4-Chloro-2-trifluoro Acetylaniline Hydrochloride hydrate	1.49 kg																														
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		5.	2,2,2-Trifluoro Ethanol	0.642 kg																														
		6.	n-Butyl Chloride	Not allowed																														
		7.	Citric Acid Monohydrate	0.81 kg																														
		8.	Tetrahydrofuran	5.50 kg																														

		9.	Triphosgene	0.498 kg
		10.	Methylene Chloride	7.50 kg
		11.	Cyclohexane	4.20 kg
RA concerned may take further necessary action as per above decision of NC.				

32

Case No.:9/41/82-ALC4/2009	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved	
HQ File :01/82/050/00844/AM10/	RLA File :05/23/040/00120/AM10/	Lic.No/Date:0510255017 21.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide O.M. No.35011/5/2010-PI (Norms) dated 10.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tan Endo Powder	1 Kg.	1.	Pen-GK	1.089 kg
		2.	Dimethyl formamide	4.685 kg
		3.	Acetone	2.525 kg
		4.	Methylene Chloride	2.783 kg
		5.	Para Nitro Benzyl Bromide	0.632 kg
		6.	Trimethyl Phosphite	0.342 kg
		7.	Triethyl Amine	0.279 kg
		8.	Toluene	0.852 kg
RA concerned may take further necessary action as per above decision of NC.				

33

Case No.:39/2/82-ALC4/2010	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved
HQ File :01/82/050/01273/AM10/	RLA File :31/24/040/00190/AM10/	Lic.No/Date:3110041176 21.12.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/59/2003/Ch.III dated 20.04.2006 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Trigonox-25C75 Tertiary butyl peroxy Pivate 75% in Isododecane	1 Kg.	1.	Pivaloyl Chloride	0.546 kg
		2.	Tetiary butyl hydro peroxide 70%	0.680 kg
		3.	Isododecane	0.237 kg
		4.	Magnesium Sulphate	0.036 kg

Container HDPE 30 Ltrs. and Screw Cap R60 are allowed as per packing policy.

RA concerned may take further necessary action as per above decision of NC.

34	Case No.:57/2/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/01291/AM10/	RLA File :34/24/040/00169/AM10/	Lic.No/Date:3410025988 24.12.2009	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

35	Case No.:2/6/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00149/AM11/	RLA File :34/24/040/00168/AM10/	Lic.No/Date:3410025987 24.12.2009	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

36	Case No.:8/6/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00155/AM11/	RLA File :34/24/040/00167/AM10/	Lic.No/Date:3410025994 29.12.2009	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

37	Case No.:36/2/82-ALC4/2010	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/01270/AM10/	RLA File :13/24/040/00025/AM10/	Lic.No/Date:1310030993 31.12.2009	Defer Date:31.08.2010
	Decision :Committee decided to call for a copy of DML from the firm. Accordingly, case was deferred for 31.08.2010.			

38	Case No.:117/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved
	HQ File :01/82/050/01033/AM10/	RLA File :03/94/040/00865/AM10/	Lic.No/Date:0310554460 08.01.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/284/2009-PI (Norms) dated 26.04.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Entecavir	1 Kg.	1.	2-Amino-1,9-(1S,3R,4S)-4-(benzyloxy)-3-(Benzloxymethyl)-2-Methylenecyclopentyl)-6H-purin-6-one (ECR-4)	2.0548 kg
RA concerned may take further necessary action as per above decision of NC.				

39

Case No.:35/2/82-ALC4/2010	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved	
HQ File :01/82/050/01269/AM10/	RLA File :13/24/040/00027/AM10/	Lic.No/Date:1310031092 13.01.2010		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cloxacillin for Injection BP 250 mg 100% Potency	700000 Vials	1.	Cloxacillin	183.75 kg
		2.	Vials	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

40	Case No.:6/2/82-ALC4/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00006/AM11/	RLA File :03/95/040/00677/AM10/	Lic.No/Date:0310555187 13.01.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of C&PC.			

41

Case No.:8/14/82-ALC4/2010	Party Name:KUSUMA PHARMA	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved	
HQ File :01/82/050/00370/AM11/	RLA File :03/94/040/00914/AM10/	Lic.No/Date:0310556411 21.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/31/2008.Ch.II dated 21.07.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sodium Saccharin (Pure Dental Grade) 100% purity	1 kg	1.	Sodium Saccharin (BP) 99% purity	1.02 kg
RA concerned may take further necessary action as per above decision of NC.				

42	Case No.:5/46/82-ALC4/2009	Party Name:KALPSUTRA CHEMICALS PVT. LTD.	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00921/AM10/	RLA File :03/94/040/00855/AM10/	Lic.No/Date:0310556797 25.01.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of C&PC.			

43

Case No.:40/2/82-ALC4/2010	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved	
HQ File :01/82/050/01274/AM10/	RLA File :08/24/040/00297/AM10/	Lic.No/Date:0810085981 25.01.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 11/82 meeting held on 15.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Bisoprolol Fumarate and Hydrochlorothiazide Tablet Comp. Heumann 5/12.5 mg	1 No.	1.	Bisoprolol Fumarate	5.1 mg
Bisoprolol Fumarate and Hydrochlorothiazide Tablet Comp. Heumann 10/25 mg	1 No.	1.	Bisoprolol Fumarate	10.2 mg
RA concerned may take further necessary action as per above decision of NC.				

44	Case No.:32/2/82-ALC4/2010	Party Name:POLYGON CHEMICALS	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/01266/AM10/	RLA File :08/24/040/00293/AM10/	Lic.No/Date:0810086038 27.01.2010	Defer Date:31.08.2010
	Decision :Committee considered case as per agenda and decided to call for Production and Consumption data certified by Cost Accountant/Chartered Accountant/Jurisdictional Excise Authority from firm. Accordingly, case was deferred for 31.08.2010.			

45	Case No.:58/2/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/01292/AM10/	RLA File :34/24/040/00192/AM10/	Lic.No/Date:3410026193 28.01.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

46	Case No.:13/14/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved
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HQ File :01/82/050/00375/AM11/	RLA File :09/24/040/00428/AM10/	Lic.No/Date:0910040713 29.01.2010
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Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/288/2009-PI (Norms) dated 30.04.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(+) -Methyl-Alpha-(2-Thienyle Thamino)(2-Chlorophenyl) Acetate Hydrochloride	1 Kg.	1.	DL-2-Chlorophenyl Glycine	1.00 kg
		2.	Methanol	2.56 kg
		3.	Toluene	0.60 kg
		4.	Methylene Chloride	1.81 kg
		5.	Acetone	1.96 kg
		6.	Thiophene-2-Ethanol	0.60 kg
		7.	Ethyl Acetate	1.81 kg
		8.	Isopropyl Alcohol	0.60 kg

RA concerned may take further necessary action as per above decision of NC.

47	Case No.:71/14/82-ALC4/2010	Party Name:RELIABLE DYE-CHEM PVT. LTD.	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00433/AM11/	RLA File :24/24/040/00016/AM10/	Lic.No/Date:2410027269 29.01.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of C&PC.			

48	Case No.:18/47/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved																
	HQ File :01/82/050/01061/AM10/	RLA File :31/24/040/00226/AM10/	Lic.No/Date:3110041784 02.02.2010																	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2009/Ch.II dated 17.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																			
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Trigonox-C Tert.butyl peroxy benzoate</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Tert butyl hydro peroxide 70%</td><td>0.720 kg</td></tr> <tr> <td>2.</td><td>Benzoyl Chloride (BOCl)</td><td>0.765 kg</td></tr> <tr> <td>3.</td><td>Magnesium Sulphate</td><td>0.026 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Trigonox-C Tert.butyl peroxy benzoate	1 Kg.	1.	Tert butyl hydro peroxide 70%	0.720 kg	2.	Benzoyl Chloride (BOCl)	0.765 kg	3.	Magnesium Sulphate	0.026 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																
Trigonox-C Tert.butyl peroxy benzoate	1 Kg.	1.	Tert butyl hydro peroxide 70%	0.720 kg																
		2.	Benzoyl Chloride (BOCl)	0.765 kg																
		3.	Magnesium Sulphate	0.026 kg																
	RA concerned may take further necessary action as per above decision of NC.																			

49	Case No.:20/47/82-ALC4/2009	Party Name:STERLING BIOTECH LTD.	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/01063/AM10/	RLA File :34/24/040/00188/AM10/	Lic.No/Date:3410026245 02.02.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of C&PC.			

50	Case No.:24/2/82-ALC4/2010	Party Name:POLYGON CHEMICALS	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/01258/AM10/	RLA File :08/24/040/00300/AM10/	Lic.No/Date:0810086172 02.02.2010	Defer Date:31.08.2010
	Decision : Committee considered case as per agenda and decided to call for Production and Consumption data certified by Chartered Accountant/Cost Accountant/Jurisdictional Central Excise Authority from firm. Accordingly, case was deferred for 31.08.2010.			

51

Case No.:28/2/82-ALC4/2010	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved	
HQ File :01/82/050/01262/AM10/	RLA File :07/24/040/00389/AM10/	Lic.No/Date:0710069797 03.02.2010		
Decision : Committee considered case as per agenda in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/207/2004-PI-III dated 10.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Bromazepam BP	1kg.	1.	2-(2-Amino-5-Bromo)Benzoyl pyridine	1.43 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

52	Case No.:27/2/82-ALC4/2010	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/01261/AM10/	RLA File :04/24/040/00279/AM10/	Lic.No/Date:0410111329 04.02.2010	Defer Date:17.08.2010
	Decision : Committee decided to defer case for 17.08.2010 for comments of Department of C&PC.			

53	Case No.:17/2/82-ALC4/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/01251/AM10/	RLA File :03/94/040/01001/AM10/	Lic.No/Date:0310560279 15.02.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of C&PC.			

54	Case No.:49/2/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/01283/AM10/	RLA File :09/24/040/00474/AM10/	Lic.No/Date:0910041038 22.02.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

55	Case No.:48/2/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/01282/AM10/	RLA File :09/24/040/00486/AM10/	Lic.No/Date:0910041063 25.02.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

56	Case No.:38/2/82-ALC4/2010	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/01272/AM10/	RLA File :13/24/040/00030/AM10/	Lic.No/Date:1310031525 02.03.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

57	Case No.:10/14/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00372/AM11/	RLA File :09/24/040/00507/AM10/	Lic.No/Date:0910041153 03.03.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

58	Case No.:11/14/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00373/AM11/	RLA File :09/24/040/00509/AM10/	Lic.No/Date:0910041154 03.03.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

59	Case No.:9/6/82-ALC4/2010	Party Name:YASHASHVI RASAYAN PVT.LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00156/AM11/	RLA File :52/24/040/00038/AM10/	Lic.No/Date:5210029879 04.03.2010	Defer Date:31.08.2010
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 31.08.2010.			

60	Case No.:50/2/82-ALC4/2010	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/01284/AM10/	RLA File :09/24/040/00483/AM10/	Lic.No/Date:0910041210 08.03.2010	Defer Date:31.08.2010
	Decision : Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 31.08.2010.			

61	Case No.:51/2/82-ALC4/2010	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/01285/AM10/	RLA File :09/24/040/00480/AM10/	Lic.No/Date:0910041209 08.03.2010	Defer Date:31.08.2010
	Decision : Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 31.08.2010.			

62	Case No.:52/2/82-ALC4/2010	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/01286/AM10/	RLA File :09/24/040/00479/AM10/	Lic.No/Date:0910041212 08.03.2010	Defer Date:31.08.2010
	Decision : Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 31.08.2010.			

63	Case No.:54/2/82-ALC4/2010	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/01288/AM10/	RLA File :09/24/040/00484/AM10/	Lic.No/Date:0910041211 08.03.2010	Defer Date:31.08.2010
	Decision : Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 31.08.2010.			

64	Case No.:23/14/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved
	HQ File :01/82/050/00385/AM11/	RLA File :09/24/040/00482/AM10/	Lic.No/Date:0910041256 10.03.2010	
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as applied by firm. RA concerned may take further necessary action as per above decision of NC.			

65	Case No.:6/6/82-ALC4/2010	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
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	HQ File :01/82/050/00153/AM11/	RLA File :34/24/040/00215/AM10/	Lic.No/Date:3410026599 12.03.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of C&PC.			

66	Case No.:14/6/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00161/AM11/	RLA File :34/24/040/00229/AM10/	Lic.No/Date:3410026592 12.03.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

67	Case No.:10/6/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00157/AM11/	RLA File :34/24/040/00234/AM10/	Lic.No/Date:3410026619 17.03.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

68	Case No.:11/6/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00158/AM11/	RLA File :34/24/040/00233/AM10/	Lic.No/Date:3410026618 17.03.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

69	Case No.:65/14/82-ALC4/2010	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00427/AM11/	RLA File :03/94/040/01083/AM10/	Lic.No/Date:0310565063 17.03.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of C&PC.			

70	Case No.:13/6/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00160/AM11/	RLA File :34/24/040/00235/AM10/	Lic.No/Date:3410026639 18.03.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

71	Case No.:34/14/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case
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HQ File :01/82/050/00396/AM11/	RLA File :09/24/040/00527/AM10/	Lic.No/Date:0910041331 18.03.2010	Defer Defer Date:31.08.2010
Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

72	Case No.:18/9/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved									
	HQ File :01/82/050/00233/AM11/	RLA File :03/94/040/01074/AM10/	Lic.No/Date:0310565586 19.03.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007/Ch.II dated 14.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Disodium Managenese EDTA Mn. content 12.5% (±0.5%)</td><td>1 Kg.</td><td>1.</td><td>Ethylene Diamine Tetra Acetic Acid (EDTA)</td><td>0.690 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Disodium Managenese EDTA Mn. content 12.5% (±0.5%)	1 Kg.	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Disodium Managenese EDTA Mn. content 12.5% (±0.5%)	1 Kg.	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.690 kg									
RA concerned may take further necessary action as per above decision of NC.													

73	Case No.:17/14/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00379/AM11/	RLA File :09/24/040/00517/AM10/	Lic.No/Date:0910041370 19.03.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

74	Case No.:21/14/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00383/AM11/	RLA File :09/24/040/00516/AM10/	Lic.No/Date:0910041369 19.03.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

75	Case No.:24/14/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved
	HQ File :01/82/050/00386/AM11/	RLA File :09/24/040/00515/AM10/	Lic.No/Date:0910041368 19.03.2010	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as applied by firm.			

RA concerned may take further necessary action as per above decision of NC.

76	Case No.:1/6/82-ALC4/2010	Party Name:MAHAVIR INTERMEDIATES	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00148/AM11/	RLA File :52/24/040/00032/AM10/	Lic.No/Date:5210030126 24.03.2010	Defer Date:31.08.2010
	Decision :Committee considered case as per agenda and decided to call for Production and Consumption data certified by Chartered Accountant/Cost Accountant/Jurisdictional Central Excise Authority from the firm. Accordingly, case was deferred for 31.08.2010.			

77

Case No.:18/14/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved	
HQ File :01/82/050/00380/AM11/	RLA File :09/24/040/00533/AM10/	Lic.No/Date:0910041416 24.03.2010		
Decision : Committee considered the case as per agenda and in light of earlier decision taken in 27/09 meeting held on 30.09.2008 and in consultation with Technical Authority present in the meeting decided to revise the norms as per details below:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cyclopentadecanolide (Recrystallised)	1 Kg.	1.	Cyclopentadecanolide (technical grade) (purity NMT 98.5%)	1.075 kg
		2.	Methanol	2.00 kg
RA Concerned may take further necessary action as per above decision of NC.				

78	Case No.:22/14/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00384/AM11/	RLA File :09/24/040/00532/AM10/	Lic.No/Date:0910041417 24.03.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

79	Case No.:33/14/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00395/AM11/	RLA File :09/24/040/00530/AM10/	Lic.No/Date:0910041415 24.03.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

80	Case No.:70/14/82-ALC4/2010	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:14/82-ALC4/2010	Status:Case
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		06.07.2010	Approved
HQ File :01/82/050/00432/AM11/	RLA File :34/24/040/00244/AM10/	Lic.No/Date:3410026691 25.03.2010	
Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 50/82 meeting held on 09.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis (NC decision dated 17.11.2009):-			
Export product	Export Qty.	Sl.No.	Qty. allowed
2-Chloromethyl-3,5-Dimethyl-4-Methoxy Pyridine Hydrochloride	1 Kg.	1.	3,5 Lutidine
		2.	Toluene
		3.	Methanol
		4.	Acetone
		5.	Activated Carbon
		6.	Ammonium Persulphates
			1.77 kg
			5.20 kg
			4.14 kg
			Not used in process. Hence not allowed.
			0.100 kg
			2.43 kg
RA concerned may take further necessary action as per above decision of NC.			

81	Case No.:74/14/82-ALC4/2010	Party Name:KOPRAN LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved
	HQ File :01/82/050/00436/AM11/	RLA File :03/94/040/01116/AM10/	Lic.No/Date:0310566523 25.03.2010	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 52/10 meeting held on 23.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Qty. allowed
	Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)
			2.	Acetone
				1.04 kg
				1.72 kg
RA concerned may take further necessary action as per above decision of NC.				

82	Case No.:14/2/82-ALC4/2010	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved
	HQ File :01/82/050/01248/AM10/	RLA File :31/24/040/00239/AM10/	Lic.No/Date:3110042616 26.03.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/66/2007-Ch.II dated 20.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Ethyl Hexyl Nitrate	1 Kg.	1.	2-Hexyl Hexanol	0.765 kg

RA concerned may take further necessary action as per above decision of NC.

83	Case No.:15/2/82-ALC4/2010	Party Name:COMBITIC GLOBAL CAPLET PVT. LTD.	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/01249/AM10/	RLA File :33/24/040/00016/AM10/	Lic.No/Date:3310015180 26.03.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

84	Case No.:47/2/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved
	HQ File :01/82/050/01281/AM10/	RLA File :07/24/040/00488/AM10/	Lic.No/Date:0710070729 30.03.2010	
	Decision :Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			

85	Case No.:2/2/82-ALC4/2010	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved
	HQ File :01/82/050/00002/AM11/	RLA File :31/24/040/00253/AM10/	Lic.No/Date:3110042693 31.03.2010	
	Decision : In view of written comments furnished by Department of Pharmaceuticals vide their O.M.. No.35011/33/2010-PI (Norms) dated 01.07.2010 and in consultation with Technical authority present in the meeting , the committee decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-			
	Export Product	Export Qty.	Sl. No.	Import Item
	Ropivacin Base (L-N-N Propylpipecolin Acid-2,6 Xylidide)	1 Kg	1	L-Pipecolic Acid

Qty. allowed
1.157 kg

RA concerned may take further necessary action as per above decision of NC.

86	Case No.:5/6/82-ALC4/2010	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00152/AM11/	RLA File :52/24/040/00042/AM10/	Lic.No/Date:5210030162 31.03.2010	Defer Date:31.08.2010

Decision : Committee decided to defer case for 31.08.2010 for comments of Department of C&PC

87

Case No.:64/14/82-ALC4/2010	Party Name:AARTI DRUGS LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved	
HQ File :01/82/050/00426/AM11/	RLA File :03/94/040/00974/AM10/	Lic.No/Date:0310567549 31.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/57/2009-PI-III dated 12.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Pioglitazone Hcl	1 Kg.	1.	5-Ethyl-Pyridyl-2-Ethanol	1.20 kg
		2.	Tetrahydrofuran	2.62 kg
		3.	Para Hydroxy Benzaldehyde	0.883 kg
		4.	Potassium Carbonate	1.00 kg
		5.	Methylene Dichloride	9.39 kg
		6.	2,4-Thiozolidinenone	1.20 kg
		7.	Piperidine	0.368 kg
		8.	Methanol	7.32 kg
		9.	Sodium Borohydride	0.412 kg
		10.	Isopropyl Alcohol	1.94 kg
		11.	Acetic Acid	0.500 kg
		12.	Sodium Hydroxide	0.500 kg
RA concerned may take further necessary action as per above decision of NC.				

88

Case No.:67/14/82-ALC4/2010	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved	
HQ File :01/82/050/00429/AM11/	RLA File :31/24/040/00244/AM10/	Lic.No/Date:3110042694 31.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/268/2009-PI-III dated 24.12.2009 and in consultation with technical authorities present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Efavirenz Micronized	1 kg.	1.	(S)-5-Chloro-(Cyclopropylethynyl)-2-Amino-(Trifluoromethyl)-Benzene Methanol	1.0173 kg

RA concerned may take further necessary action as per above decision of NC.

89	Case No.:4/2/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00004/AM11/	RLA File :09/24/040/00568/AM10/	Lic.No/Date:0910041513 01.04.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

90	Case No.:12/14/82-ALC4/2010	Party Name:VDH INTERNATIONAL	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00374/AM11/	RLA File :05/24/040/00514/AM10/	Lic.No/Date:0510261659 01.04.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

91	Case No.:11/2/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved
	HQ File :01/82/050/00011/AM11/	RLA File :05/24/040/00528/AM10/	Lic.No/Date:0510261872 06.04.2010	
	Decision : Committee considered case as per agenda and taking cue from SION A-1931 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl. No.	Import items
	Mupirocin Ointment (Mupirax Ointment) 20 mg	45000 No.	1.	Mupirocin

RA concerned may take further necessary action as per above decision of NC.

92	Case No.:19/14/82-ALC4/2010	Party Name:GRANULES INDIA LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved
	HQ File :01/82/050/00381/AM11/	RLA File :09/24/040/00556/AM10/	Lic.No/Date:0910041593 08.04.2010	
	Decision : : Committee considered case as per agenda and in light of written comments of PI Division vide their O.M. No.35011/71/2008-PI-III dated 30.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl. No.	Import items
	Compresso CIP 65	1 Kg.	1.	Ciprofloxacin Hydrochloride

0.757 kg

		2.	Maize Starch	0.159 kg
		3.	Povidone K-30	0.005 kg

	4.	Sodium Starch Glycollate	0.040 kg
	5.	Magnesium Stearate	0.009 kg
	6.	Starch Pregelatinised	0.025 kg
	7.	Silica, Colloidal Anhydrous	0.005 kg

RA concerned may take further necessary action as per above decision of NC.

93	Case No.:32/14/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved
	HQ File :01/82/050/00394/AM11/	RLA File :09/24/040/00544/AM10/	Lic.No/Date:0910041667 13.04.2010	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as applied for by firm. RA concerned may take further necessary action as per above decision of NC.			

94	Case No.:36/14/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00398/AM11/	RLA File :09/24/040/00543/AM10/	Lic.No/Date:0910041666 13.04.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

95	Case No.:66/14/82-ALC4/2010	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00428/AM11/	RLA File :31/24/040/00251/AM10/	Lic.No/Date:3110042864 13.04.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of C&PC.			

96	Case No.:63/14/82-ALC4/2010	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00425/AM11/	RLA File :52/24/040/00001/AM11/	Lic.No/Date:5210030320 15.04.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of C&PC.			

97	Case No.:28/14/82-ALC4/2010	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00390/AM11/	RLA File :07/24/040/00005/AM11/	Lic.No/Date:0710070972	Defer

		16.04.2010	Date:31.08.2010
Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

98	Case No.:37/14/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved									
	HQ File :01/82/050/00399/AM11/	RLA File :03/94/040/00040/AM11/	Lic.No/Date:0310570081 19.04.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007/Ch.II dated 17.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Calcium Disodium EDTA (Calcium content 10+0.5%)</td><td>1 Kg.</td><td>1.</td><td>Ethylene Diamine Tetra Acetic Acid (EDTA)</td><td>0.720 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Calcium Disodium EDTA (Calcium content 10+0.5%)	1 Kg.	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Calcium Disodium EDTA (Calcium content 10+0.5%)	1 Kg.	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.720 kg									
RA concerned may take further necessary action as per above decision of NC.													

99	Case No.:38/14/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved									
	HQ File :01/82/050/00400/AM11/	RLA File :03/94/040/00036/AM11/	Lic.No/Date:0310570080 19.04.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007/Ch.II dated 17.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Manganese Acetate</td><td>1 Kg.</td><td>1.</td><td>Manganese Metal</td><td>0.236 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Manganese Acetate	1 Kg.	1.	Manganese Metal
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Manganese Acetate	1 Kg.	1.	Manganese Metal	0.236 kg									
RA concerned may take further necessary action as per above decision of NC.													

100	Case No.:44/14/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00406/AM11/	RLA File :03/94/040/00043/AM11/	Lic.No/Date:0310570074 19.04.2010	Defer Date:17.08.2010
	Decision : Committee decided to defer case for 17.08.2010 for comments of Department of C&PC.			

101	Case No.:52/14/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved

HQ File :01/82/050/00414/AM11/	RLA File :03/94/040/00041/AM11/	Lic.No/Date:0310570077 19.04.2010
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Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007/Ch.II dated 17.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Disodium Magnesium EDTA (Magnesium content 6%)	1 Kg.	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.750 kg

RA concerned may take further necessary action as per above decision of NC.

102	Case No.:53/14/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00415/AM11/	RLA File :09/24/040/00557/AM10/	Lic.No/Date:0910041709 19.04.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals and to send application to them.			

103	Case No.:48/14/82-ALC4/2010	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00410/AM11/	RLA File :03/94/040/00933/AM10/	Lic.No/Date:0310570355 20.04.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals and to send application to them.			

104	Case No.:47/14/82-ALC4/2010	Party Name:CHEMPRO EXPORTS (INDIA)	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00409/AM11/	RLA File :03/94/040/00028/AM11/	Lic.No/Date:0310570620 21.04.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of C&PC.			

105	Case No.:49/14/82-ALC4/2010	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved
	HQ File :01/82/050/00411/AM11/	RLA File :03/94/040/01005/AM10/	Lic.No/Date:0310570535 21.04.2010	
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 44/82 meeting held on 27.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Artemether	1 Kg.	1.	Artemisinin	1.50 kg
		2.	Sodium Borohydride	0.188 kg

RA concerned may take further necessary action as per above decision of NC.

106	Case No.:10/5/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00044/AM11/	RLA File :05/24/040/00003/AM11/	Lic.No/Date:0510262859 22.04.2010	Defer Date:31.08.2010
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for percentage of Cefepine Hcl (Non Sterile) and L-Arginine in the export product from the firm. Accordingly, case was deferred for 31.08.2010.			

107

Case No.:41/14/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved	
HQ File :01/82/050/00403/AM11/	RLA File :05/24/040/00549/AM10/	Lic.No/Date:0510262863 22.04.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/205/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg
		2.	Acetone	1.72 kg
		3.	Eno Carbon	51.66 gm
RA concerned may take further necessary action as per above decision of NC.				

108	Case No.:46/14/82-ALC4/2010	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00408/AM11/	RLA File :03/94/040/00061/AM11/	Lic.No/Date:0310570695 22.04.2010	Defer Date:31.08.2010
	Decision : Committee decided to call for the copy of DML showing the composition of export product from firm. Accorngly, case was deferred for 31.08.2010.			

109	Case No.:50/14/82-ALC4/2010	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved
	HQ File :01/82/050/00412/AM11/	RLA File :03/94/040/00056/AM11/	Lic.No/Date:0310570694 22.04.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(1)2009/Chem Vol-3/113 dated 18.02.2010, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Secura Extra Protective Cream (Product Code No.59432479)	1 Kg.	1.	Petrolatum (White Fonoline Petrolatum)	0.4164 kg
		2.	Methyl Glucose (Glucate Do)	0.0520 kg
		3.	Mineral Oil Kyadol	0.0418 kg
		4.	Cetearyl Alcohol Lanette O	0.0624 kg
		5.	Cellulose Gum (Akucell AF 2781)	0.0312 kg
		6.	Karaya Gum Gum Karaya MK 200 (Pharma Grade)	0.0728 kg
		7.	Diazolidinyl Urea Germal II	0.00204 kg

RA concerned may take further necessary action as per above decision of NC.

110	Case No.:20/14/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00382/AM11/	RLA File :09/24/040/00014/AM11/	Lic.No/Date:0910041796 23.04.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

111

Case No.:39/14/82-ALC4/2010	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved	
HQ File :01/82/050/00401/AM11/	RLA File :03/94/040/00045/AM11/	Lic.No/Date:0310571035 23.04.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/50/2007/Ch.II dated 22.09.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
2-Chloro-1-4-dimethoxy benzene (clhqdm)	1kg.	1.	1,4-Dihydroxy Benzene	0.692 kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

112	Case No.:4/14/82-ALC4/2010	Party Name:AARTI DRUGS LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved
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HQ File :01/82/050/00366/AM11/	RLA File :03/94/040/00010/AM11/	Lic.No/Date:0310571227 26.04.2010
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Decision : Committee considered this case as per agenda and in light of earlier decision taken in 13/08 meeting held on 31.07.2007 and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export product	Export Qty.	Sl.No.	Description of import items	Qty. allowed
Ticlopidine Hcl	1 kg	1.	Thiophene-2-ethanol	0.72 kg
		2.	Toluene	1.61 kg
		3.	Tri ethyl amine	0.25 kg
		4.	Benzene Sulphonyl chloride	0.99 kg
		5.	Sodium hydroxide flakes	0.747 kg
		6.	Ortho chloro benzyl amine	0.80 kg
		7.	Acetone	0.22 kg
		8.	IPA	0.85 kg
		9.	Methanol	0.90 kg
		10.	Paraformaldehyde	0.300 kg

RLA concerned may take further necessary action as per above decision of NC.

113

Case No.:6/14/82-ALC4/2010	Party Name:AARTI DRUGS LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved	
HQ File :01/82/050/00368/AM11/	RLA File :03/94/040/00003/AM11/	Lic.No/Date:0310571261 26.04.2010		
Decision : Committee considered this case as per agenda and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export product	Export Qty.	Sl.No.	Description of import items	Qty. allowed
Hydrocortisone Acetate	1 kg	1.	Hydrocortisone	1.00 kg
		2.	Acetate	1.00 kg
RLA concerned may take further necessary action as per above decision of NC.				

114	Case No.:7/14/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00369/AM11/	RLA File :03/94/040/01082/AM10/	Lic.No/Date:0310571324 26.04.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

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115	Case No.:27/14/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00389/AM11/	RLA File :07/24/040/00016/AM11/	Lic.No/Date:0710071197 26.04.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

116

Case No.:45/14/82-ALC4/2010	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved	
HQ File :01/82/050/00407/AM11/	RLA File :03/94/040/00044/AM11/	Lic.No/Date:0310571319 26.04.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(1)2009/Chem Vol-3/113 dated 18.02.2010, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Secura Moisturizing Cream (Product Code No.59432000 and 59431900)	1 Kg.	1.	Petrolatum Super White Propet (SWP)	0.1258 kg
		2.	White Mineral Oil Kyadol	0.0204 kg
		3.	Crill 43 Sorbitan Sequiolete	0.0306 kg
		4.	Fragrance M744	0.00051 kg
RA concerned may take further necessary action as per above decision of NC.				

117	Case No.:42/14/82-ALC4/2010	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00404/AM11/	RLA File :03/94/040/00072/AM11/	Lic.No/Date:0310571328 27.04.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of C&PC.			

118	Case No.:20/6/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00167/AM11/	RLA File :07/24/040/00002/AM11/	Lic.No/Date:0710071273 28.04.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

119	Case No.:43/14/82-ALC4/2010	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved
	HQ File :01/82/050/00405/AM11/	RLA File :03/94/040/01078/AM10/	Lic.No/Date:0310571888	

28.04.2010

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/109/2008/Ch.III dated 09.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Styrene Phosphonic Acid	1kg.	1.	Styrene	0.830 kg
		2.	Yellow Phosphorous	0.257 kg
		3.	Toluene	0.400 kg

RA concerned may take further necessary action as per above decision of Norms Committee.

120	Case No.:72/14/82-ALC4/2010	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved
	HQ File :01/82/050/00434/AM11/	RLA File :22/24/040/00005/AM11/	Lic.No/Date:2210009922 28.04.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/206/2009-PI-(Norms) dated 19.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Fexofinadine Hcl	1 Kg.	1.	4-Chloro Butyryl Chloride	1.216 kg
		2.	Isonepicotic Acid	0.725 kg
		3.	Chlorobenzene	1.60 kg
		4.	Magnesium	0.879 kg
		5.	Tetrahydrofuran	1.00 kg
		6.	Toluene	1.09 kg
		7.	Potassium Iodide	0.009 kg
		8.	Potassium Bicarbonate	0.300 kg
		9.	Dimethyl Sulfoxide	1.12 kg
		10.	Toluene	Already covered
		11.	Monoethylene Glycol	1.24 kg
		12.	Methanol	4.00 kg
		13.	1,2 Dimethoxy Ethane	1.12 kg
		14.	Sodium Borohydride	0.332 kg
		15.	Hexane	1.00 kg
		16.	Methylene Dichloride	3.00 kg
		17.	Acetone	2.20 kg
		18.	Methyl Iso Butylketone	3.00 kg

		19.	Isopropyl Alcohol	1.90 kg
		20.	Ethyl Acetate	2.50 kg
RA concerned may take further necessary action as per above decision of NC.				

121	Case No.:22/6/82-ALC4/2010	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00169/AM11/	RLA File :03/95/040/00396/AM10/	Lic.No/Date:0310571937 29.04.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

122

Case No.:25/6/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved	
HQ File :01/82/050/00172/AM11/	RLA File :03/94/040/00065/AM11/	Lic.No/Date:0310572034 29.04.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/8/2010-PI (Norms) dated 10.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Docetaxel	1 kg	1.	Zinc	0.48 kg
		2.	Acetic Acid	0.96 kg
		3.	Baccatin III-(2S,3S)-3-Phenylisoserine-N-Benzoyl Ester	1.92 kg
RA concerned may take further necessary action as per above decision of NC.				

123

Case No.:27/6/82-ALC4/2010	Party Name:AARTI DRUGS LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved
HQ File :01/82/050/00174/AM11/	RLA File :03/94/040/00075/AM11/	Lic.No/Date:0310572146 29.04.2010	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 40/82 meeting held on 05.02.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Quantity allowed
Nitazoxanide	1 Kg.	1.	2-Acetyloxy benzoic acid (Asprin)	0.916 kg
		2.	2-amino-5-nitro thiazole	0.590 kg
		3.	Triethylamine	0.716 kg

		4.	Methylene Chloride	1.35 kg
		5.	Dimethyl formamide	0.70 kg
		6.	Methanol	3.20 kg
		7.	Charcoal	0.100 kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

124	Case No.:30/6/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00177/AM11/	RLA File :34/24/040/00020/AM11/	Lic.No/Date:3410026932 29.04.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

125	Case No.:40/14/82-ALC4/2010	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00402/AM11/	RLA File :03/94/040/00098/AM11/	Lic.No/Date:0310572124 29.04.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of C&PC.			

126

Case No.:31/6/82-ALC4/2010	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved	
HQ File :01/82/050/00178/AM11/	RLA File :03/95/040/00075/AM11/	Lic.No/Date:0310572320 30.04.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 9/82 meeting held on 01.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Flurbiprofen SR Pellets 88.9%	1 Kg.	1.	Flurbiprofen	1.01 kg/kg content in the export product
Committee also decided to revise the norms as per details above against Advance Authorisation No.0310551871 dated 21.12.2009 issued from file No.03/95/040/00671/AM10 approved in meeting No.9/82 dated 01.06.2010. The decision taken in meeting dated 01.06.2010 may be treated as withdrawn.				
RA concerned may take further necessary action as per above decision of NC.				

127	Case No.:32/6/82-ALC4/2010	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00179/AM11/	RLA File :05/24/040/00016/AM11/	Lic.No/Date:0510263372	Defer Date:31.08.2010

		30.04.2010	
Decision : Committee decided to defer case for 31.08.2010 for comments of Department of DIPP.			

128	Case No.:33/6/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00180/AM11/	RLA File :03/94/040/00030/AM11/	Lic.No/Date:0310572376 30.04.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for reply from firm.			

129

Case No.:34/6/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved	
HQ File :01/82/050/00181/AM11/	RLA File :03/94/040/00042/AM11/	Lic.No/Date:0310572378 30.04.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/49/2010-PI-(Norms) dated 29.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2'-Deoxy-2',2'-Difluoro-N-1-Acetyl Cytidine-3',5-Dibenzoate	1 Kg.	1.	2-Deoxy-2,2-Difluoro-D-Erythro-Pentofuranose-3,5-Dibenzoate-1-Methanesulfonate	1.10 kg
		2.	N-Acetyl Cytosine	1.10 kg
		3.	Trimethyl Silyl Trifluoromethane Sulfonate (Triflate)	1.95 kg
RA concerned may take further necessary action as per above decision of NC.				

130	Case No.:35/14/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00397/AM11/	RLA File :03/94/040/00074/AM11/	Lic.No/Date:0310572397 30.04.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

131	Case No.:29/14/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00391/AM11/	RLA File :03/94/040/00078/AM11/	Lic.No/Date:0310572393 30.04.2010	Defer Date:31.08.2010

Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.

132	Case No.:35/6/82-ALC4/2010	Party Name:BALAJI AMINES LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00182/AM11/	RLA File :31/24/040/00011/AM11/	Lic.No/Date:3110043098 30.04.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of C&PC.			

133	Case No.:36/6/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00183/AM11/	RLA File :09/24/040/00033/AM11/	Lic.No/Date:0910041861 03.05.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of C&PC.			

134	Case No.:51/14/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00413/AM11/	RLA File :03/94/040/00115/AM11/	Lic.No/Date:0310572500 03.05.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

135	Case No.:73/14/82-ALC4/2010	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00435/AM11/	RLA File :31/24/040/00161/AM10/	Lic.No/Date:3110043136 05.05.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of C&PC.			

136	Case No.:25/14/82-ALC4/2010	Party Name:R L FINE CHEM	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved													
	HQ File :01/82/050/00387/AM11/	RLA File :07/24/040/00026/AM11/	Lic.No/Date:0710071472 06.05.2010														
	Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 2/82 meeting held on 13.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																
<table><tr><td>Export Product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="2">Clomipramine Hcl</td><td rowspan="2">1 Kg.</td><td>1.</td><td>1 Bromo 3 Chloro Propane</td><td>0.85 kg</td></tr><tr><td>2.</td><td>3 Chloro Iminodibenzyl</td><td>0.91 kg</td></tr></table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Clomipramine Hcl	1 Kg.	1.	1 Bromo 3 Chloro Propane	0.85 kg	2.	3 Chloro Iminodibenzyl	0.91 kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed													
Clomipramine Hcl	1 Kg.	1.	1 Bromo 3 Chloro Propane	0.85 kg													
		2.	3 Chloro Iminodibenzyl	0.91 kg													

RA concerned may take further necessary action as per above decision of NC.

137

Case No.:26/14/82-ALC4/2010	Party Name:R L FINE CHEM	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved	
HQ File :01/82/050/00388/AM11/	RLA File :07/24/040/00027/AM11/	Lic.No/Date:0710071473 06.05.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/297/2009-PI (Norms) dated 18.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cyclobenzaprine Hcl	1 kg	1.	1 Bromo 3 Chloro Propane	0.95 kg
		2.	Tetra Hydro Furan	1.00 kg
		3.	Acetone	Not allowed as not shown in process
RA concerned may take further necessary action as per above decision of NC.				

138	Case No.:2/14/82-ALC4/2010	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00364/AM11/	RLA File :03/94/040/00066/AM11/	Lic.No/Date:0310573855 12.05.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of C&PC.			

139	Case No.:5/14/82-ALC4/2010	Party Name:BHARAT SERUMS & VACCINES LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00367/AM11/	RLA File :03/94/040/00144/AM11/	Lic.No/Date:0310573866 12.05.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

140	Case No.:56/14/82-ALC4/2010	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00418/AM11/	RLA File :03/95/040/00081/AM11/	Lic.No/Date:0310573993 12.05.2010	Defer Date:31.08.2010
	Decision :Committee decided to call for a copy of DML from the firm. Accordingly, case was deferred for 31.08.2010.			

141	Case No.:60/14/82-ALC4/2010	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00422/AM11/	RLA File :03/94/040/00108/AM11/	Lic.No/Date:0310573861 12.05.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of C&PC.			

142	Case No.:61/14/82-ALC4/2010	Party Name:JAYANT AGRO ORGANICS LTD.,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00423/AM11/	RLA File :03/94/040/00059/AM11/	Lic.No/Date:0310573847 12.05.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of C&PC.			

143

Case No.:3/14/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved	
HQ File :01/82/050/00365/AM11/	RLA File :03/94/040/00151/AM11/	Lic.No/Date:0310574397 14.05.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/373/2009-PI-(Norms) dated 04.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Pedrindopril Erbumine	1 Kg.	1.	(2as,3as,7as) Octahydro Indole-2-Carboxylic Acid	1.00 kg
		2.	L-Norvaline	1.60 kg
RA concerned may take further necessary action as per above decision of NC.				

144	Case No.:2/10/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00355/AM11/	RLA File :08/24/040/00054/AM11/	Lic.No/Date:0810089022 17.05.2010	Defer Date:31.08.2010
	Decision : Committee decided to call for a copy of application, copy of DML and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 31.08.2010.			

145	Case No.:54/14/82-ALC4/2010	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00416/AM11/	RLA File :03/95/040/00098/AM11/	Lic.No/Date:0310574607	Defer

		17.05.2010	Date:31.08.2010
Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

146

Case No.:57/14/82-ALC4/2010	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved
HQ File :01/82/050/00419/AM11/	RLA File :03/95/040/00110/AM11/	Lic.No/Date:0310574835 18.05.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/48/2008-Ch.II dated 20.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4(2-Chloro Ethylsulfonyl) Butyric Acid (XAZ Base)	1 Kg.	1.	Butyrolactone (Gamma Butyrolactone)	0.665 kg
		2.	Isopropyl alcohol	0.695 kg
		3.	2-Mercapto Ethanol	0.691 kg

RA concerned may take further necessary action as per above decision of NC.

147

Case No.:58/14/82-ALC4/2010	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved
HQ File :01/82/050/00420/AM11/	RLA File :03/95/040/00096/AM11/	Lic.No/Date:0310574827 18.05.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/77/2006-Ch.II dated 09.04.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-Hydroxy Methyl 2-Chloro Acetamide	1 Kg.	1.	2-Chloro Acetamide	0.841 kg

RA concerned may take further necessary action as per above decision of NC.

148	Case No.:62/14/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved
	HQ File :01/82/050/00424/AM11/	RLA File :03/94/040/00182/AM11/	Lic.No/Date:0310575076 19.05.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/15/2010-PI (Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per			

details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Prednisilone Tablets JP 5 mg	1 No.	1.	Prednisolone	5.10 mg
		2.	Gelatin	1.90 mg
		3.	Lactose Hydrate	72.60 mg

RA concerned may take further necessary action as per above decision of NC.

149	Case No.:55/14/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00417/AM11/	RLA File :03/95/040/00127/AM11/	Lic.No/Date:0310575276 20.05.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of Pharmaceuticals.			

150	Case No.:59/14/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00421/AM11/	RLA File :03/94/040/00186/AM11/	Lic.No/Date:0310575233 20.05.2010	Defer Date:31.08.2010
	Decision :Committee decided to call for comments/NOC from Ministry of Environment and Forests. Accordingly, case was deferred for 31.08.2010.			

151	Case No.:69/14/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved
	HQ File :01/82/050/00431/AM11/	RLA File :03/94/040/00183/AM11/	Lic.No/Date:0310575234 20.05.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by DOP vide their U.O. No.35011/168/2008-PI-III dated 24.11.2008 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed per kg of Budesonide
Budecort 200 Inhaler (200MD)	1 No.	1.	16alpha-Hydroxy Prednisolone	1.093 kg.
[Budesonide = 0.04 gms/Inhaler]		2.	Butyraldehyde	0.350 kg
Budecort 100 Inhaler (200MD)	1 No.	1.	16alpha-Hydroxy Prednisolone	1.093 kg.
[Buesonide = 0.02 gms/Inhaler]		2.	Butyraldehyde	0.350 kg

RA concerned may take further necessary action as per above decision of NC.

152	Case No.:9/14/82-ALC4/2010	Party Name:PRIVI ORGANICS LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00371/AM11/	RLA File :03/95/040/00100/AM11/	Lic.No/Date:0310575665 24.05.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of C&PC.			

153

Case No.:1/14/82-ALC4/2010	Party Name:FDC LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Approved	
HQ File :01/82/050/00363/AM11/	RLA File :03/94/040/01076/AM10/	Lic.No/Date:0310575824 25.05.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 7/82 meeting held on 18.05.2010 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Qty. allowed
Chloramphenicol Eye Drops 0.5% w/v 10 ml Vial made out of LDPE	1 No.	1.	Chloramphenicol	0.05 gram
		2.	LDPE Granules	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

154	Case No.:30/14/82-ALC4/2010	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00392/AM11/	RLA File :07/24/040/00037/AM11/	Lic.No/Date:0710071792 26.05.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of C&PC.			

155	Case No.:31/14/82-ALC4/2010	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:14/82-ALC4/2010 06.07.2010	Status:Case Deferred
	HQ File :01/82/050/00393/AM11/	RLA File :07/24/040/00035/AM11/	Lic.No/Date:0710071909 31.05.2010	Defer Date:31.08.2010
	Decision : Committee decided to defer case for 31.08.2010 for comments of Department of C&PC.			

